

**High Court Of Jharkhand**

**Notification**

**The 5<sup>th</sup> November, 2003**

In partial modification of Rule 20 of Chapter III in Part-I of the High Court of Jharkhand Rules, 2001, the Offices of the Court shall, except during vacation and Second Saturdays, be open on Saturdays from 10.00 a.m. to 5.00 p.m., but no work, unless of urgent nature, shall be admitted after 1.30 p.m. .

This amendment shall come into force with effect from 1<sup>st</sup> December, 2003.

By order of the Court

  
Registrar General

**High Court of Jharkhand**

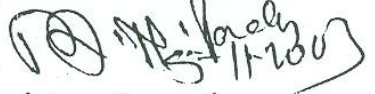
**Notification**

**The 5<sup>th</sup> November, 2003**

Rule 30(1) (VI) and (VII), Chapter V of the High Court of Jharkhand Rules, 2001,  
is deleted by the order of the Court.

4 This amendment shall come into force with immediate effect.

By order of the Court

  
Registrar General

**JHARKHAND HIGH COURT, RANCHI**  
**Notification No- 7/2006(R&S)**

**The 8<sup>th</sup> August 2006**

It is notified for information to all concerned that the Court have been pleased to delete the existing Rule 205 of Chapter XVIII of the High Court of Jharkhand Rules, 2001, and in its place, the following new Rule '205' be substituted, which may be read as under:-

“**Rule 205(1)** If a memorandum of appeal is not barred by limitation, is sufficiently and properly stamped and complies with the provisions of these Rules and the law relating to the maintainability and on filing of such an appeal, the same shall be posted before the appropriate Bench for consideration of admission and passing of appropriate orders.

(2) Any party seeking stay of the execution of the decree in every appeal of for obtaining any other interim relief shall do so by making an appropriate application before the Court and the Court may pass orders on such application. The mere admission of an Appeal by the Court or the pendency of any appeal in the Court shall not be construed or treated as a stay nor shall it amount to the grant of any interim relief in any form.”

The circulation slip in the matter shall follow.

Dated the 8<sup>th</sup> August 2006.

Jharkhand High Court, Ranchi.

By order of the court,

  
Registrar General .f/c

JHARKHAND HIGH COURT, RANCHI  
NOTIFICATION  
THE 08<sup>TH</sup> DECEMBER 2006.

No. 10/(R&S) : In supersession of Court's Notification No. 639/(R&S) dated 14<sup>th</sup> August 2006, the Court have been pleased to restore Rule 26 of the High Court of Jharkhand Rules, 2001 to its original position.

By the order of the Court,

*B. K. Singh*  
08.12.06

Registrar General.

Memo No. ( 937 )/(R&S)

Dated:- 08.12.2006

Copy forwarded to the Secretary, Law (Judicial) Department, Jharkhand, Ranchi, with a request to get it published in the next issue of official Jharkhand Gazette.

*B. K. Singh*  
08.12.06

Registrar General.

# JHARKHAND HIGH COURT, RANCHI

## NOTIFICATION [Corrigendum]

NO. 01/[R&S]

The 6<sup>th</sup> January, 2010.

The Hon'ble Court has been pleased to delete the word 'Xerox' occurring in clause 6 of the Jharkhand High Court [Right to Information] Rules, 2007 earlier published vide notification no. 186/[R&S] dated 1<sup>st</sup> March, 2007 and in its place the word Photo be substituted.

By order of the Court,

H.C. Mishra,  
Registrar General,  
Jharkhand High Court Ranchi

# JHARKHAND HIGH COURT, RANCHI

## NOTIFICATION

NO.03/2010/[R&S]

The 28<sup>th</sup> April, 2010.

It is notified for information to all concerned that the Hon'ble Court having considered the suggestions contained under Orders dated 12.08.08 passed in First Appeal No. 858/06 for amendment in Rule 34 of the High Court of Jharkhand Rules, 2001; have been pleased to direct that the appeals arising out of matrimonial suits shall be listed before the Division Bench and not before the Single Bench as per existing practice. However, the limitation in this regard for filing such appeals would be computed as per the Indian Limitation Act.

Such amendment will be w.e.f 22.04.2010.

By order of the Court,

  
Registrar General I/C.  
28/4/10

## Jharkhand High Court, Ranchi

### NOTIFICATION

No. 08/2010 (R&S)

Dated: 1<sup>st</sup> October, 2010

It is informed to all concerned that the Hon'ble Court has been pleased to amend the Rule 325 of Chapter XXX and Rule 68(1) of Chapter VIII of High Court of Jharkhand Rules, 2001 to the extent that the Election Petitioner shall present the Election Petition in person before the Registrar General of the High Court.

Such amendment will take effect from 28.09.2010.

By Order of the Court,



Registrar General